

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH

EXCISE APPLICATION (MISC) NO: 86789 OF 2025
(on behalf of appellant)

IN

EXCISE APPEAL NO: 87173 OF 2015

[Arising out of Order-in-Original No: Belapur/03-04/Taloja/R-I/COMMR/SFA/
2015-16 dated 26th June 2015 passed by the Commissioner of Central Excise &
Customs, Belpaur.]

Pidilite Industries Limited

Plot No. 19, MIDC, Taloja, Dist: Raigad - 412208

... Appellant

versus

Commissioner of Central Excise

Belapur

CGO Complex, CBD Belapur, Navi Mumbai - 400614

...Respondent

WITH

EXCISE APPLICATION (MISC) NO: 86790 OF 2025
(on behalf of appellant)

IN

EXCISE APPEAL NO: 87180 OF 2015

[Arising out of Order-in-Original No: Belapur/03-04/Taloja/R-I/COMMR/SFA/
2015-16 dated 26th June 2015 passed by the Commissioner of Central Excise &
Customs, Belpaur.]

Pidilite Industries Limited

Plot No. B-35/36, MIDC, Taloja, Dist: Raigad - 412208

... Appellant

versus

Commissioner of Central Excise

Belapur

CGO Complex, CBD Belapur, Navi Mumbai - 400614

...Respondent

APPEARANCE:

Shri Mihir Mehta, Advocate for the appellant

Shri Hemant Kumar Tantia, Joint Commissioner (AR) for the respondent

CORAM:

**HON'BLE MR C J MATHEW, MEMBER (TECHNICAL)
HON'BLE MR AJAY SHARMA, MEMBER (JUDICIAL)**

MISCELLANEOUS ORDER NO: 86049-86050/2025

DATE OF HEARING: 24/09/2025
DATE OF DECISION: 24/09/2025

PER: CORAM

These applications seek change of cause title by altering respondent from 'Commissioner of Central Excise, Belapur' to '**Commissioner of CGST and Central Excise, Belapur**'. The applications are allowed and Registry is directed to make necessary changes in the records and cause title.

2. Heard Learned Counsel for appellant and Learned Authorized Representative. Appeals are disposed off by way of remand. Detailed order to follow.

(Dictated and Pronounced in Open Court)

(AJAY SHARMA)
Member (Judicial)

(C J MATHEW)
Member (Technical)